

12.26 hrs.

MATTER UNDER RULE 377

ARREST OF CPI(M) AND CITU LEADERS
INCLUDING MLAS IN TRIPURA

MR. SPEAKER: Shri Dinēn Bha-
tatcharyya to raise a matter under
Rule 377.

SHRI DINEN BHATTACHARYYA
(Serampore): Mr. Speaker, Sir,
about 60 persons belonging to CPI(M)
party, CITU organisation, teachers'
organisation and Government employ-
ees organisation, including six MLAs
and the leader of the Opposition in
Tripura Assembly, Shri Nripen Cha-
kraborty had been arrested under
MISA and kept in detention.

SOME HON MEMBERS: Shame,
shame!

SHRI DINEN BHATTACHARYYA.
This is a serious violation of the
assurance given by the Home Minister
of India in Parliament that MISA
will not be used against political
opponents.

These arrests were made while the
State Assembly was in session and
Government suffered a major defeat
when their bill for Land Reforms
was voted out in the State Assembly.

The Constitutional provisions were
completely broken down when it was
clearly seen that a minority Govern-
ment was sitting in power and mis-
using the preventive detention pro-
visions to suppress the movement of
the Opposition parties and by creating
an artificial majority in the Assembly.
I, therefore, wish to raise this matter
under Rule 377 today and request the
Minister concerned to make a state-
ment on this matter.

SHRI INDRAJIT GUPTA (Ali-
pore): Let the Home Minister make
a statement.

SHRI S. M. BANERJEE (Kanpur):
The Home Minister is sitting here.

MR. SPEAKER: I cannot ask him
to make a statement immediately. He
will come later on.

SHRI INDRAJIT GUPTA: Under
Rule 377, that being the practice in
the House, the Minister concerned has
got a prior notice....

MR. SPEAKER: He is not given
any prior notice of a matter under
Rule 377.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): He can make a
statement in the afternoon.

SHRI DINEN BHATTACHARYYA:
This matter was raised on Friday
also.

MR. SPEAKER: On Friday, it
could not be raised in that form. I
held that it related to a law and
order problem in the State in the
form in which you raised it, that
could not be accepted.

SHRI INDRAJIT GUPTA: You
are not directing the Minister to make
a statement later on today.

MR. SPEAKER: It will be sent to
him. He has to collect information.

SHRI INDRAJIT GUPTA: How do
you know? He may have collected
the information. Let him make a
statement.

SHRI JYOTIRMOY BOSU: I have
written to you in this regard....

MR. SPEAKER: Don't get up
every time.

We now take up Discussion under
Rule 193.

Shri Samar Guha.